



HIGH COURT LEGAL SERVICES COMMITTEE, JAMMU/SRINAGAR

NOTICE

In view of Corrigendum issued to Notice No.HCLSC/JMU/2024/1219-1225 Dated 12-11-2024, it is notified for all stake holders in general and litigants as well as Advocates in particular that the Pre Lok Adalat Session in Jammu shall be organized on December 9th, 2024 instead of December 7th, 2024 in view of Election of J & K High Court Bar Association.

Pre-Litigation cases

1. Cheque cases under Negotiable Instruments act
2. Bank recovery cases
3. Labour dispute cases
4. Electricity and water bill disputes (excluding non-compoundable)
5. Other cases including Criminal-compoundable and Civil dispute

Pending cases (reflected on National Judicial Data Grid

1. Criminal compoundable cases;
2. Cheque cases under N.I. Act;
3. Bank recovery cases;
4. MACT;
5. Labour dispute cases;
6. Electricity and water bill disputes (excluding non-compoundable)
7. Matrimonial disputes;
8. Land Acquisition cases;
9. Service matters relating to pay and allowances as well as retirement benefits;
10. Civil cases involving disputes of rent, easement rights, specific performance of contracts and injunction suit;
11. Revenue suits.

Any person interested in amicable settlement of his/her case/dispute through Lok Adalat, may approach the front office, High Court Legal Services Committee, Jammu/Srinagar with the details of his/her case (title, cases number and date of hearing) for getting the same listing before the Lok Adalat.

By Order

Secretary

High court Legal Services Committee
Jammu/Srinagar.

No.: HCLSC/Jmu/2024/1323-1329

Dated: 19-11-2024.

Copy for information forwarded to the:-

1. Worthy Principal Secretary to Hon'ble the Chief Justice, Patron-in-Chief, Legal Services Authority, U.Ts of J&K and Ladakh, Jammu for kind Information of His Lordship.
2. Secretary to Hon'ble Chairperson, High Court Legal Services Committee, Jammu/Srinagar for kind information of Her Lordship.
3. Worthy Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
4. Worthy Member Secretary, Legal Services Authority, UT of J&K, Jammu/Srinagar.
5. Worthy Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar for submission of case files before the concerned benches.
6. Worthy Registrar IT, High Court of J&K and Ladakh, Jammu with the request to upload the notification on the official website.
7. Office file.



HIGH COURT LEGAL SERVICES COMMITTEE, JAMMU/SRINAGAR


ORDER NO. : 153 /HCLSC/JMU/2024

DATED : 19/11/2024

Subject :- Change in holding of Pre-Lok Adalat Session on December 9th, 2024 instead of December 7th, 2024 at Jammu wing of Hon'ble High Court of J & K and Ladakh.

CORRIGENDUM.

In continuation of Notice issued by this office vide letter No. HCLSC/JMU/2024 1219-1225 dated 12.11.2024, it is notified that the Pre-Lok Adalat Session to be held on 07.12.2024 in Jammu wing of Hon'ble High Court of J & K and Ladakh shall be held on 09.12.2024 instead of 07.12.2024 in view of elections of J & K High Court Bar Association, Jammu.


(Jeewan Kumar)
Secretary

High Court Legal Service Committee
Jammu/Srinagar

No. HCLSC/JMU/2024/1316 - 1322

Date: 19-11-2024

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1. Worthy Principal Secretary to Hon'ble the Chief Justice, Patron-in-Chief, Legal Services Authority, U.Ts of J & K and Ladakh, Jammu for kind information of His Lordship.
2. Secretary to Hon'ble Chairperson, High Court Legal Services Committee, Jammu/Srinagar for kind information of Her Lordship.
3. Worthy Registrar General, High Court of J & K and Ladakh, Jammu/Srinagar.
4. Worthy Member Secretary, Legal Services Authority, UT of J & K, Jammu/Srinagar.
5. Worthy Registrar Judicial, High Court of J & K and Ladakh, Jammu/Srinagar for submission of case files before the concerned benches.
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